

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**STARRED QUESTION No. 318**  
TO BE ANSWERED ON 25.03.2021

**WATER SUPPLY FOR TRIBALS**

318. SHRI RAJEEV SATAV:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government has launched an initiative to ensure water supply for tribal people in the country, if so, the details thereof alongwith its aims and objectives;
- (b) whether Government has created awareness among the tribal people to popularize the above mentioned initiatives;
- (c) if so, the details thereof and the other steps taken by Government for effective implementation; and
- (d) the steps taken/being taken by Government to ensure availability of drinking water to the tribals in their respective villages located in the forests itself?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

- (a) to (d)      A statement is laid on the Table of the House.

## Statement referred to in reply to Rajya Sabha Starred Question No.\*318 for answer on 25.03.2021

(a) to (d):As informed by Ministry of Jal Shakti, Government of India is implementing Jal Jeevan Mission-Har Ghar Jal (JJM) in partnership with States, which aims at providing potable water in adequate quantity, of prescribed quality on long term basis to every rural household in the country including households in tribal areas of the country through tap water connection by 2024.Under JJM, 10% of annual allocation is earmarked separately for ST rural population and while allocating fund to States & UTs, 10% weightage is also given to rural SC / ST population of the State/ UT. In addition, under JJM, provision has been made to accord priority to SC / ST majority villages.Under the Support fund component of JJM, upto 5% of the annual allocation to the State is earmarked inter alia Information Education Communication activities for creating awareness and motivating people, community mobilization, skill development etc. Further, considering the role that the Hon'ble Members of Parliament/ elected representatives can play in mobilizing the community and empowering them, thereby making this mission a 'Jan Andolan ', provisions have been made for their participation in for the implementation of Jal Jeevan Mission. Some major steps taken by the Government of India under Jal Jeevan Mission are as follows:

- i) Every State/ UT has been advised to prepare 'State Action Plan' to provide tap water connection to every rural household in a time-bound manner;
- ii) Regular review meetings with States/ UTs and field visits are organized to expedite the implementation;
- iii) Central financial assistance, to all eligible States/ UTs, is being provided as per the Operational Guidelines for the implementation of Jal Jeevan Mission and
- iv) In consonance with 73rd Amendment of Constitution of India and to instill the 'sense of ownership' among villagers, Gram Panchayat or its sub- committee/ user group i.e. Village Water & Sanitation Committee (VWSC) or Pani Samiti having at least 50% women members and suitable representation to marginalized sections of society, has been empowered to plan, implement, manage, operate and maintain in-village water supply system.
- v) Detailed advisory has been issued to all States/ UTs on 29th January, 2021. The advisory is placed at website of the Department @ <https://jalshakti-ddws.gov.in>. with a view to ensure public participation and in providing assured piped water supply to every rural home in adequate quantity of prescribed quality on regular and long-term basis.

Funds released under the Scheduled Tribe Component (STC) of scheme of Department of Drinking Water and Sanitation, Ministry of Jal Shakti i.e. National Rural Drinking Water Programme (State Component) for the last three years and current year is given below:

Year	Funds Released under STC (Rs. in crores)
2017-18	690.61
2018-19	549.98
2019-20	1000.05
2020-21 (as on 22.03.2021)	1122.41

Besides, Ministry of Tribal Affairs provides funds to States inter-alia for activities related to provision of water for Scheduled Tribe (ST) under the scheme of Special Central Assistance to Tribal Sub-Scheme (SCA to TSS), scheme for Development of Particularly Vulnerable Tribal Groups (PVTGs) and Grants under Article 275(1) of the Constitution based on the proposals received from them as an additive to the efforts of State Government and Central Line Ministry. The details of funds provided for activities related to water supply under these schemes of MoTA is at Annexure.

Annexure referred to in reply to part (a) to (d) of the Rajya Sabha Starred Question No. \*318 for answer on 25.03.2021

Details of funds released to State Governments for projects related to water supply under the scheme 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)', 'Development of Particularly Vulnerable Tribal Groups (PVTGs)', and Grants under Article 275(1) of Constitution

(Rs. in crores)

S.No	State	2017-18		2018-19		2019-20	
		No. of Project	Amount Approved	No. of Project	Amount Approved	No. of Project	Amount Approved
1.	Chhattisgarh	0	0.00	4	4.00	0	0.00
2.	Gujarat	1	9.90	0	0.00	0	0.00
3.	Jammu & Kashmir	0	0.00	1	6.00	0	0.00
4.	Jharkhand	2	11.00	10	72.40	5	27.60
5.	Karnataka	0	0.00	2	11.00	0	0.00
6.	Madhya Pradesh	9	3.60	2	32.10	2	9.60
7.	Maharashtra	4	53.30	2	0.90	1	0.00
8.	Mizoram	0	0.00	0	0.00	4	1.90
9.	Odisha	0	0.00	2	9.50	1	2.00
10.	Rajasthan	2	6.30	2	11.00	1	5.00
11.	Tamil Nadu	0	0.00	1	0.30	0	0.00
12.	Telangana	1	2.00	1	1.50	0	0.00
13.	Tripura	2	1.23	4	3.20	3	1.60
14.	West Bengal	2	0.99	7	7.60	4	15.50
<b>Total</b>		<b>15</b>	<b>88.32</b>	<b>38</b>	<b>159.30</b>	<b>21</b>	<b>63.30</b>

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